



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION**

**PUBLIC INTEREST LITIGATION (L) NO.26544 OF 2021  
WITH  
INTERIM APPLICATION NO.3857 OF 2022  
WITH  
INTERIM APPLICATION NO.2934 OF 2021  
IN  
PUBLIC INTEREST LITIGATION (L) NO.26544 OF 2021**

Rajendrakumar Vishwanath Trivedi ..... Petitioner

Vs.

The Union of India & Ors. .... Respondents

Mr. S. B. Talekar a/w. Ms. Madhavi Ayappan I/b. Talekar & Associates for the Petitioner

Mr. Devang Vyas, Additional Solicitor General a/w. Mr. D. P. Singh and Mrs. Anusha Amin for Respondent Nos.1 2 and 4

Mr. Hemal I/b. Navdeep Vora & Associates for Respondent No.3.

**CORAM: DEVENDRA KUMAR UPADHYAYA, CJ. &  
ARIF S. DOCTOR, J.**

**DATE : SEPTEMBER 7, 2023**

**P.C.**

1. Learned Additional Solicitor General informs the Court that the term of Respondent No.3 as a Director, Central Bureau of Investigation has come to an end on 25<sup>th</sup> May 2023, which has rendered the PIL Petition infructuous.

2. Learned Counsel for the Petitioner submits that the Petitioner may be permitted to withdraw the PIL Petition. Permission granted.
3. The PIL Petition is, thus, dismissed as withdrawn.
4. Pending Interim Applications stand disposed of.

**(ARIF S. DOCTOR,J)**

**(CHIEF JUSTICE)**